

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 21st day of March Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/1721/2016

S.P. Muthusamy
S/o. (Late) K. Pongaianna Gounder,
Aged 83 years
Retired Principal, Kendriya Vidyalaya
Coimbatore.
Residing at Erode.

....Applicant

(By Advocate: M/s. K.S. Govinda Prasaad)

Versus

1. Union of India Rep. by the
Commissioner, Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shahid Jeet Singh Marg,
New Delhi- 110 016;
2. The Deputy Commissioner (Finance),
Kendriya Vidyalaya Sangathan(HQ),
18, Institutional Area,
Shahid Jeet Singh Marg,
New Delhi 110 016;
3. The Secretary to Government of India,
Ministry of Personnel, PG & Pensions,
Department of Pension & Pensioners' Welfare,
Directorate of Public Grievances,
2nd Floor, Sardar Patel Bhavan,
Sansad Marg,
New Delhi- 110 001;

...Respondents

(By Advocate: Mr. M. Vaidyanathan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. OA has been filed by the applicant seeking the following reliefs:-

"i) to call for the files/records relating to the impugned letter bearing No. F.18(1333)1234/93/KVS(HQ)/P&I/1465 dated 06.09.2016 (A-5) of the 2nd respondent herein namely the Deputy Commissioner (Finance), Kendriya Vidyalaya Sangathan (HQ), 18, Institutional Area, Shahid Jeet Singh Marg, New Delhi 110 016, quash the same as non-est in the eye of law and thus render justice;

ii) to issue suitable directions to the 1st to 3rd respondents herein to issue orders fixing the pension of the applicant at Rs. 14960/- with effect from 01.01.2006 and sanctioning revision of pension w.e.f. 1.1.2006 to be paid to the applicant and pay the arrears arising out of revision of pension within a short date that may be fixed by this Hon'ble Tribunal and continue to pay the revised pension every months and thus render justice.

ii) To consequently direct the 1st to 3rd respondents to issue suitable orders directing payment of interest at the rate of 18% per annum on the belated revision of pension w.e.f. 1.1.2006 and pay the same to the applicant within a time frame that may be stipulated by this Hon'ble Tribunal and thus render justice;

iii) to award exemplary costs payable by the respondents to the applicant herein and thus render justice;

iv) to grant such other relief (s) which may be prayed for and/or which this Tribunal may deem fit, proper and just to be granted in the facts and circumstances of the case and thus render justice."

2. Learned counsel for the applicant would submit that the applicant is 83 years old and he proposed to pursue the matter with the respondents themselves for an expeditious resolution of the dispute. Accordingly, the applicant may be permitted to make a comprehensive representation once again seeking disposal of his claim in accordance with law.

3. Keeping in view the above submission and without entering into the substantive merits of the case, the OA is disposed of with liberty to the applicant to make a comprehensive representation to the competent authority within a period of one month from the date of receipt of a copy of the order. Upon receipt of such representation from the applicant, the respondents may consider the same and pass appropriate orders within a period of three months thereafter. No costs.

(R. RAMANUJAM)
MEMBER (A)

21.03.2019

Asvs.